FORM A

PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF INDIAN TECHNOMETAL COMPANY LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	Indian Technometal Company Limited
2.	Date of incorporation of corporate debtor	15/07/2009
3.	Authority under which corporate debtor is incorporated / registered	ROC-Delhi
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	CIN: U27205DL2009PLC192248
5.	Address of the registered office and principal office (if any) of corporate debtor	**Registered Office:** 1107, Vikrant Tower 4, Rajendra Place, New Delhi-110008
6.	Insolvency commencement date in respect of corporate debtor	06.01.2025 (Copy of order received on 17.01.2025)
7.	Estimated date of closure of insolvency resolution process	5th July, 2025 (180th day from the date of Commencement of Insolvency Resolution Process)
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Name: **Vikram Bajaj** Regd. No.: **IBBI/IPA-002/IP-N00003/2016-17/10003**
9.	Address and e-mail of the interim resolution professional, as registered with the Board	214, Second Floor, Tower A, Spazedge, Tower A, Sector 47, Gurgaon, Haryana-122018 Email: bajaj.vikram@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Immaculate Resolution Professionals Private Limited, Unit No. 112, First Floor, Tower-A, Spazedge Commercial Complex, Sector-47, Sohna Road, Gurgaon-122018 Email Id: ibc.indiantechnometal@gmail.com
11.	Last date for submission of claims	31-01-2025
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NA
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	NA
14.	**(a)** Relevant Forms and **(b)** Details of authorized representatives are available at:	NA

Notice is hereby given that the National Company Law Tribunal, New Delhi Bench (Court-II) has ordered the commencement of a corporate insolvency resolution process of the **Indian Technometal Company Limited** 6th January, 2025.

The creditors of **Indian Technometal Company Limited**, are hereby called upon to submit their claims with proof on or before 31st January, 2025 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Vikram Bajaj
Interim Resolution Professional
Indian Technometal Company Limited
Registration Number: IBBI/IPA-002/IP-N00003/2016-2017/10003
Registered Address: 214, Tower A, Spazedge, Sector 47, Gurgaon - 122018
Email For Correspondence- ibc.indiantechnometal@gmail.com
Email: Registered with IBBI – bajaj.vikram@gmail.com

AFA Valid up to: 31.12.2025

Place: New Delhi
Date: 18-01-2025

FORM A

PUBLIC ANNOUNCEMENT

[Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016]

FOR THE ATTENTION OF THE CREDITORS OF INDIAN TECHNOMETAL COMPANY LIMITED

RELEVANT PARTICULARS

1.	**Name of Corporate Debtor**	**Indian Technometal Company Limited**
2.	Date of incorporation of Corporate Debtor	15/07/2009
3.	Authority under which Corporate Debtor is incorporated / registered	Registrar of Companies – Delhi
4.	Corporate Identity No. / Limited Liability Identification No. of Corporate Debtor	U27205DL2009PLC192248
5.	Address of the registered office and principal office (if any) of Corporate Debtor	**Registered Office:** 1107, Vikrant Tower 4, Rajendra Place, New Delhi-110008
6.	Insolvency commencement date in respect of Corporate Debtor	**06.01.2025** (Copy of order received on 17.01.2025)
7.	Estimated date of closure of insolvency resolution process	**05th July, 2025** (180th day from the date of Commencement of Insolvency Resolution Process)
8.	Name and Registration number of the insolvency professional acting as Interim Resolution Professional	**Vikram Bajaj** **Reg. No.:**IBBI/IPA-002/IP-N00003/2016-17/10003 **AFA Valid Upto** : 31.12.2025
9.	Address & email of the interim resolution professional, as registered with the board	214, Second Floor, Tower A, Spazedge, Tower A, Sector 47 ,Gurgaon ,Gurgaon, Haryana, 122018 **Email :** bajaj.vikram@gmail.com
10.	Address and e-mail to be used for correspondence with the Interim Resolution Professional	**Immaculate Resolution Professionals Private Limited** Unit No. 112, First Floor, Tower-A, Spazedge Commercial Complex, Sector-47, Sohna Road, Gurgaon-122018 **Email : ibc.indiantechnometal@gmail.com**
11.	Last date for submission of claims	**31.01.2025**
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the Interim Resolution Professional	Not Applicable
13.	Names of insolvency professionals identified to act as authorised representative of creditors in a class (three names for each class)	Not Applicable
14.	(a) Relevant forms and (b) Details of authorized representatives are available at;	(a) Web link: https://ibbi.gov.in/en/home/downloads (b) Not Applicable

Notice is hereby given that the National Company Law Tribunal, New Delhi Bench (Court-II) has ordered the commencement of a corporate insolvency resolution process of the **Indian Technometal Company Limited 6th January, 2025.**

The creditors of Indian **Technometal Company Limited,** are hereby called upon to submit their claims with proof on or before **31st January, 2025** to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Sd/-
Vikram Bajaj

Date : 18.01.2025 Interim Resolution Professional for Indian Technometal Company Limited
Place: New Delhi **Regn. No:** IBBI/IPA-002/IP-N00003/2016-2017/10003

प्रपत्र ए

सार्वजनिक घोषणा

[भारतीय दिवाला और शोधन अक्षमता बोर्ड (कार्पोरेट व्यक्तियों के लिए ऋण शोध अक्षमता समाधान प्रक्रिया) विनियमावली, 2016 के विनियम 6 के अधीन]

इंडियन टैक्नोमेटल कंपनी लिमिटेड के लेनदारों के ध्यानार्थ

संबंधित विवरण

1.	**कार्पोरेट देनदार का नाम**	**इंडियन टैक्नोमेटल कंपनी लिमिटेड**
2.	कार्पोरेट देनदार के निगमन की तिथि	15 जुलाई, 2009
3.	प्राधिकरण जिसके अधीन कार्पोरेट देनदार निगमित / पंजीकृत है	रजिस्ट्रार ऑफ कम्पनीज–दिल्ली
4.	कार्पोरेट देनदार की कार्पोरेट पहचान संख्या / सीमित दायित्व पहचान संख्या	U27205DL2009PLC192248
5.	कार्पोरेट देनदार के पंजीकृत कार्यालय तथा प्रधान कार्यालय (यदि कोई) का पता	**पंजीकृत कार्यालय:** 1107, विक्रांत टावर 4, राजेंद्र प्लेस, नई दिल्ली–110008
6.	कार्पोरेट देनदार के संबंध में ऋण शोध अक्षमता आरंभन तिथि	**06 जनवरी, 2025** (आदेश की प्रति 17.01.2025 को प्राप्त हुई)
7.	ऋण शोध अक्षमता समाधान प्रक्रिया के समापन की पूर्वानुमानित तिथि	**05 जुलाई 2025** (दिवालियापन समाधान प्रक्रिया शुरू होने की तारीख से 180वां दिन)
8.	अंतरिम समाधान प्रोफेशनल के रूप में कार्यरत ऋण शोध अक्षमता प्रोफेशनल का नाम और रजिस्ट्रेशन नम्बर	**विक्रम बजाज** **पंजी. सं.:** IBBI/IPA-002/IP-N00003/2016-17/10003 **एएफए :** 31 दिसंबर, 2025 **तक वैध**
9.	अंतरिम समाधान प्रोफेशनल का पता और ई–मेल, जैसा कि बोर्ड में पंजीबद्ध है	214, दूसरी मंजिल, टॉवर ए, स्पेजएज, टॉवर ए, सैक्टर 47, गुड़गांव, गुड़गांव, हरियाणा, 122018 **ईमेल :** bajaj.vikram@gmail.com
10.	अंतरिम समाधान प्रोफेशनल का, पत्राचार हेतु प्रयुक्त, पता और ई–मेल	**इनैक्युलेट रेजोल्यूशन प्रोफेशनल्स प्राइवेट लिमिटेड** यूनिट नंबर 112, पहली मंजिल, टॉवर–ए, स्पेजएज कमर्शियल कॉम्प्लेक्स, सैक्टर–47, सोहना रोड, गुड़गांव–122018 **ईमेल : ibc.indiantechnometal@gmail.com**
11.	दावा प्रस्तुत करने हेतु अंतिम तिथि	**31 जनवरी, 2025**
12.	अंतरिम समाधान प्रोफेशनल द्वारा धारा 21 की 4 उप–धारा (6क) के क्लॉज (ख) के तहत अभिनिश्चित लेनदारों की श्रेणियां, यदि कोई	लागू नहीं
13.	किसी श्रेणी में लेनदारों के अधिकृत प्रतिनिधि के रूप में कार्य करने हेतु निर्दिष्ट ऋण शोध अक्षमता प्रोफेशनल के नाम (प्रत्येक श्रेणी के लिए तीन नाम)	लागू नहीं
14.	(क) संबंधित प्रपत्र और (ख) अधिकृत प्रतिनिधियों का विवरण यहां उपलब्ध है	(क) वेबसिंग: https://ibbi.gov.in/en/home/downloads (ख) लागू नहीं

एतद्द्वारा सूचना दी जाती है कि राष्ट्रीय कम्पनी विधि अधिकरण, नई दिल्ली पीठ (कोर्ट–II) ने दिनांक **06 जनवरी, 2025** को **इंडियन टैक्नोमेटल कंपनी लिमिटेड** के विरुद्ध कार्पोरेट ऋण शोध अक्षमता प्रक्रिया आरंभ करने का आदेश दिया है।

इंडियन टैक्नोमेटल कंपनी लिमिटेड के लेनदारों से एतद्द्वारा अपने दावों का प्रमाण **31 जनवरी 2025** को अथवा पूर्व अंतरिम समाधान प्रोफेशनल के समक्ष ऊपर आइटम10 के समक्ष वर्णित पते पर प्रस्तुत करने की मांग की जाती है।

वित्तीय लेनदारों को अपने दावों का प्रमाण केवल इलेक्ट्रॉनिक साधनों द्वारा प्रस्तुत करना होगा। अन्य सभी लेनदार अपने दावों का प्रमाण व्यक्तिगत रूप से, डाक द्वारा अथवा इलेक्ट्रॉनिक साधनों प्रस्तुत कर सकते हैं।

दावे के फर्जी अथवा भ्रामक प्रमाण की प्रस्तुति दंडनीय होगी।

हस्ता/–
विक्रम बजाज
अंतरिम समाधान प्रोफेशनल, इंडियन टैक्नोमेटल कंपनी लिमिटेड
पंजीकरण सं.: IBBI/IPA-002/IP-N00003/2016-2017/10003

दिनांक : 18.01.2025
स्थान : नई दिल्ली